



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**CONTEMPT PETITION NO.60/3/2020 &
MISCELLANEOUS APPLICATION NO.60/67/2020
ORIGINAL APPLICATION NO.60/1531/2018**

DATED THIS THE 30TH DAY OF JUNE, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore).

Santosh Kumar aged about 32 years, S/o Shri Inder Raj, R/o House No.2092, Sector 25-D, Chandigarh, working as Security Guard at Government Model Senior Secondary School, Sector 37-D, Chandigarh.

....PETITIONER

(None for the petitioner)

Vs.

1. Sh. Arun Kumar Gupta, Secretary Department of Education, Union Territory, Chandigarh, Sector-9, Chandigarh, Pin-160009.
2. Smt. Rajinder Kaur, District Education Officer, Sector-9, U.T. Chandigarh, Pin-160009.
3. Sh. Manoj Parida, Chief Vigilance Officer, Sector-9, U.T. Chandigarh, Pin-160009.
4. Smt. Indervir Kaur, Principal Government Senior Secondary School, Sector 37-D, Chandigarh-160036.
5. Smt. Balwinder Kaur, Accountant, Government Senior Secondary School, Sector 37-D, Chandigarh, Pin-160036.

.....RESPONDENT

(By Advocate SH. A.L. NANDA – through video conference)

O R D E R (ORAL)



PER: SURESH KUMAR MONGA, MEMBER (J)

M.A. No.60/67/2020

Miscellaneous Application No.60/67/2020 has been filed by the petitioner seeking exemption from filing the certified copies of the annexures with the contempt petition.

Prayer made in the said M.A. is allowed for the reasons stated therein.

Accordingly, the petitioner is exempted from filing certified copies of the annexures with the Contempt Petition.

CONTEMPT PETITION

At the very outset, Sh. A.L. Nanda, learned counsel for the respondents stated that in compliance with the order dated 03.04.2019 passed by this Tribunal in Original Application No.60/1531/2018, the respondents have already issued an order dated 23.01.2020 and, therefore, nothing survives in the present Contempt Petition.

2. In view of the above statement made by Sh. A.L. Nanda, learned counsel for the respondents, the Contempt Petition is disposed of as having been rendered infructuous.
3. Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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